

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 172 of 2021

Santosh Kumar

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Petitioner

V E R S U S –

1. State of Jharkhand through Chief Secretary, having its office at Project Building, Dhurwa, Ranchi
2. Labour Commissioner, Doranda, Ranchi
3. Joint Labour Commissioner, Doranda, Ranchi
4. Assistant Labour Commissioner, Dhanbad

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Respondents

**CORAM: HON'BLE MR. JUSTICE DR S. N. PATHAK
(Through : Video Conferencing)**

For the Petitioner : Mr. A.K. Pandey, Advocate

For the Respondents : Mr. Shray Mishra, AC to GA-III

06/08. 09. 2021

At the very outset, learned counsel for the petitioner seeks permission to withdraw the instant writ petition as the grievances of the petitioner has already been redressed as the order of suspension has already been revoked and petitioner has already been posted at Koderma.

Learned counsel for the respondents has no objection to such prayer.

Prayer is allowed.

Accordingly, instant writ petition stands dismissed as withdrawn.

(Dr. S.N. Pathak, J.)

punit/-